

State Vs. Krishan  
e-FIR No.010599/2020  
PS Rajender Nagar

RISHABH KAPOOR  
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Central District Court No. 150  
ती. हजारी न्यायालय दिल्ली  
Tis Hazari Courts, Delhi

03.07.2020

Present: Ld. APP for State (through VCC over Cisco Webex)

Ms. Sareeka Ld. LAC for applicant/accused State (through VCC over Cisco Webex)

IO/ASI Jaiveer Singh State (through VCC over Cisco Webex)

**Matter is heard through VCC over CISCO Webex Application from 1:41 PM to 1:46 PM.**

The present urgent application was filed on behalf of the applicant on email id of this court on 02.07.2020. Same is taken up for hearing through VCC in view of Circular No. 6797-6899/CMM/Central/DR/2020 dated 29.06.2020.


The present application is moved for grant of interim bail to the applicant/ accused Krishan in view of criterion laid down by Hon'ble HPC on 18.05.2020. It is averred in the application that applicant/accused is a remand prisoner involved in a theft case and is in custody for more than 15 days, therefore he be released on interim bail for a period of 45 days.

In furtherance of directions issued through email dated 02.07.2020, Scanned copy of status report has been sent by ASI Jaiveer Singh, through the email id of the court, wherein it has been stated that in respect of present case FIR, the accused/applicant Krishan is already admitted on bail vide order dated 29.06.2020, passed by this court.

*As per the record, vide orders dated 29.06.2020 passed by this court, accused/applicant Krishan s/o Rattan Lal has been ordered to be enlarged on regular bail upon furnishing personal and surety bond in the sum of Rs.10,000/- each, to the satisfaction of Ld. Duty MM (on court duty). Accordingly, the present application for grant interim bail to accused/applicant appears to be not maintainable and same is hereby dismissed.*


The application is accordingly disposed of.

Scanned copy of this order is being sent to Sh. Atma Ram(Ahlmad) through whatsapp/email for transmitting the same to the Ld. LAC for applicant and also for sending to concerned Jail Superintendent through all permissible modes including email at [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) , for necessary compliance. Let scanned copy of order dated 29.06.2020 admitting

  
03/07/2020

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accused/applicant on regular bail, be again sent Jail Superintendent through all permissible modes including email at [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in), for necessary information. Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

  
(RISHABH KAPOOR)  
MM-03 (Central), THC, Delhi  
03.07.2020

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केन्द्रीय जिला कमरा नं. 150  
Central District Room No. 150  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi

State Vs. Anil  
e-FIR No. 139141/2020  
PS Rajender Nagar

03.07.2020

Present: Counsel for applicant has not joined hearing, despite intimation.  
Sh. Vakil Ahmad, Ld. APP for State (through VCC over Cisco Webex)  
SI Mahipal Singh (through VCC over Cisco Webex)

**Matter is heard through VCC over CISCO Webex Application at 1:19 PM.**

The present urgent application was filed on behalf of the applicant on email id of this court on 02.07.2020. Same is taken up for hearing through VCC in view of Circular No. 6797-6899/CMM/Central/DR/2020 dated 29.06.2020.

The hearing was scheduled for today at 1:00 PM. However, despite the telephonic contact made by the Sh. Atma Ram (Ahlmad), the counsel for applicant has not joined the hearing stating that he could not access his email id.

Sh. Atma Ram ( Ahlmad ) has telephonically informed the undersigned that the he had contacted Sh. Manjeet Mathur, Counsel for applicant on his mobile no.7683053872 and Ld. Counsel has sought withdrawal of the present application, with a liberty to file it afresh with correct case particulars.


In furtherance of directions issued through email dated 02.07.2020, Scanned copy of status report has been sent by SI Mahipal Singh, through the email id of the court, wherein it has been stated that there is no e-FIR No.139141/2020 pending at PS Rajender Nagar.

In view of above report, as there is no e-FIR No.139141/2020 pending at PS Rajender Nagar, therefore the present application stands dismissed as not maintainable.

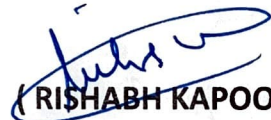
However, the applicant is given liberty to file the fresh application with correct case particulars, if so advised.

The application is accordingly disposed of.

Scanned copy of this order is being sent to Sh. Atma Ram (Ahlmad) through whatsapp/email for transmitting the same to the Ld. Counsel for applicant though email as well as whataspp and for necessary compliance.

  
03/07/2020

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.



(RISHABH KAPOOR)

MM-03 (Central), THC, Delhi

03.07.2020



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RISHABH KAPOOR

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केन्द्रिय न्यायालय नं. 150

Central District Court Room No. 150

तीस हजारी न्यायालय, दिल्ली

Tis Hazari Courts, Delhi

**NCR No.0019/2020**

**PS IP Estate**

**03.07.2020**

Present: Sh. Vakeel Ahmad, Ld. APP for State (through VCC over Cisco Webex)  
Inspector Arvind Sharma, I/C Cyber Cell, Central District (through VCC over Cisco Webex)

**Matter is heard through VCC over CISCO Webex Application from 03:49 PM to 03:57 PM.**

The present urgent application was filed on behalf of the applicant on email id of this court today i.e. on 03.07.2020. Same is taken up for hearing through VCC in view of Circular No. 6797-6899/CMM/Central/DR/2020 dated 29.06.2020.

The present application is moved by Inspector Arvind Sharma, I/C Cyber Cell, Central District, for seeking permission to initiate investigation in respect of NCR No. 0019/2020 dated 01.07.2020 u/s 500 IPC.

Ld.APP and I/C Cyber Cell, sought time to render clarifications upon queries made by the court with respect to power of police to initiate probe into offence of defamation and also with respect to bar contained u/s 199 of Cr.PC.

Accordingly, put up for clarification on above aspects on **04.07.2020 at 12: 00 PM through VCC over Cisco Webex application.**

Ld. APP for State and Inspector Arvind Sharma, I/C Cyber Cell, be joined for hearing of the matter at scheduled time.

Scanned copy of this order is being sent to Sh. Atma Ram( Ahlamd) through whatsapp/email, for necessary compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.

  
(RISHABH KAPOOR)

MM-03 (Central), THC, Delhi

03.07.2020